

**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 06.10.2017.

PRESENT: Hon'ble Member(J) **Shri Ratakonda Murali**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
IA 104/17 in CP No.74/17	-	Hearing	241	Metmin Investments Holdings Ltd. Vs Rinac India Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
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*SIDDHARTHA SUMAN*  
*9902327539*

*Udayakumar Rangarajan* for Petitioners  
*Khoitun & Co.*

*(Signature)*

Counsel for petitioner is present. Counsel for respondent is also present. Counsel for respondent has filed a memo praying the Tribunal to delete or dismiss IA 105/2017 which is only a notice of motion and which is by mistake numbered as IA 105/2017.

The IA filed under Section 8 of Arbitration and Reconciliation Act is numbered as IA 104/2017 to which this notice of motion is attached which is numbered as IA No.105/2017 by mistake.

Considering the submission made by the counsel for applicant, IA No.105/2017 is liable to be dismissed as notice of motion cannot be given separate Interlocutory Application number. Therefore, IA No.105/2017 is dismissed as withdrawn.

Counsel for applicant in IA No.104/2017 requested the Tribunal to adjourn the matter.

Hence, the matter is adjourned to 02.11.2017.

*(Signature)*  
MEMBER (J)